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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH:CUTTACK.

ORIGINAL APPLICATION NO:10 OF 1994

Date of decision : April 19,1994

Alok Kumar Seal

... ...

Applicant

Versus

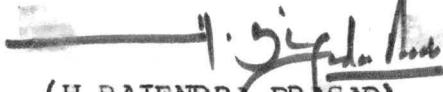
Union of India & Others

... ....

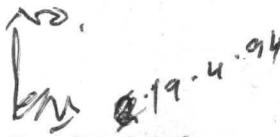
Respondents

(FOR INSTRUCTIONS)

1. Whether it be referred to the reporters or not?
2. Whether it be referred to the all the Benches of the Central Administrative Tribunals or not?

  
(H. RAJENDRA PRASAD)  
MEMBER (ADMINISTRATIVE)

19 APR 94

  
19.4.94  
(K.P. ACHARYA)  
VICE CHAIRMAN

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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK.

Original Application No.10 of 1994

Date of decision: April 19, 1994.

Alok Kumar Seal	...	Applicants
versus		
Union of India & Others	...	Respondents
For the Applicant	... M/s Deepak Misra, R.N.Naik, A.Deo, B.S.Tripathy, P.Panda, D.K.Sahu, M.P.J.Ray, K.K.Mishra, Advocates.	
For the Respondents	... Mr. Ashok Misra, Senior Standing Counsel (Central).	

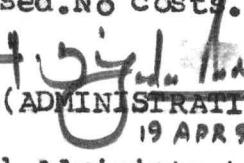
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CORAM:

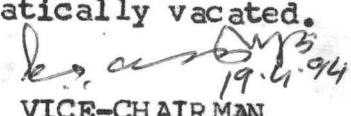
THE HONOURABLE MR. K. P. ACHARYA, VICE CHAIRMAN  
AND  
THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

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JUDGMENT

K.P.ACHARYA, V.C. Petitioner prays to quash Annexure-7 which contains reallocation of duties. In the strictest term, Annexure-7 is not a transfer order.

2. After hearing Mr. Deepak Misra learned counsel for the petitioner and Mr. Ashok Misra learned Senior Standing Counsel (Central), we find no merit in this case which stands dismissed. No costs. Stay order stands automatically vacated.

  
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MEMBER (ADMINISTRATIVE)  
19 APR 94

  
19.4.94  
VICE-CHAIRMAN

Central Administrative Tribunal,  
Cuttack Bench/K. Mohanty/19.4.94.